

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO Hundredth REPORTS  
(ENGLISH VERSION)**



**Third LOK SABHA**

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

## SIXTY-SEVENTH REPORT

(Third Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf this their Sixty-seventh Report.

2. The Committee met on the 16th August, 1965 for—

(I) Classification and allocation of time for discussion of the following Bills :—

- (1) Constitution (Amendment) Bill, 1965 (*Amendment of the Eighth Schedule*) by Dr. L. M. Singhvi.
- (2) The Code of Civil Procedure (Amendment) Bill, 1965 (*Omission of section 80*) by Shri Nath Pai.
- (3) The Income-tax (Amendment) Bill, 1965 (*Amendment of section 36*) by Dr. L. M. Singhvi.
- (4) The Payment of Pensions to Members of Parliament Bill, 1965 by Shri Hem Raj.
- (5) The Constitution (Amendment) Bill, 1965 (*Amendment of article 356*) by Shri Hari Vishnu Kamath.
- (6) The Indian Penal Code (Amendment) Bill, 1965 (*Omission of section 309*) by Shri Hari Vishnu Kamath.

\* (II) Examination of the Constitution (Amendment) Bill, 1965 (*Amendment of articles 117 and 207*) by Shri Yashpal Singh.

(III) Re-consideration of the classification of the Sikh Gurdwaras Bill, 1964 by Sardar Amar Singh Saigal.

### Classification and Allocation of Time to Bills

3. The Members concerned had been invited to present before the Committee their views on their Bills. Dr. L. M. Singhvi, Shri Hari Vishnu Kamath and Shri Hem Raj (who is also a Member of the Committee) attended the sitting.

4. After considering all aspects of the Bills, the Committee placed the Income-tax (Amendment) Bill 1965 (*Amendment of section 36*) by Dr. L. M. Singhvi in category 'A' and the other five Bills in category 'B' and recommended allocation of time to them as indicated below :—

(1) The Constitution (Amendment) Bill, 1965 ( <i>Amendment of the Eighth Schedule</i> )	1½ hours.
(2) The Code of Civil Procedure (Amendment) Bill, 1965 ( <i>Omission of section 80</i> )	1½ hours.
(3) The Income-tax (Amendment) Bill, 1965 ( <i>Amendment of section 36</i> )	1 hour.
(4) The Payment of Pensions to Members of Parliament Bill, 1965.	1½ hours.
(5) The Constitution (Amendment) Bill, 1965 ( <i>Amendment of article 356</i> )	1½ hours.
(6) The Indian Penal Code (Amendment) Bill, 1965 ( <i>Omission of section 309</i> )	1½ hours.

\*Circulated to Members separately (Bill No. 52 of 1965).

**Examination of the Constitution (Amendment) Bill, 1965 by Shri Yashpal Singh**

5. The Bill sought to amend articles 117(3) and 207(3) of the Constitution with a view to provide that the recommendation of the President or the Governor of a State, as the case may be, shall not be required for the moving of the motion for circulation of a Bill involving expenditure from the Consolidated Fund of India, for the purpose of eliciting opinion thereon.

After hearing the Member incharge and the representative of the Ministry of Finance and considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

**Re-Consideration of the Classification of Bill**

6. The Committee considered Sardar Arhar Singh Saigal's request that the classification of his Bill, namely, the Sikh Gurdwaras Bill, 1964 be changed from category 'B' to category 'A'. The Bill had been placed in category 'B' by the Committee in their Fifty-fourth Report (Third Lok Sabha).

After considering all aspects of the Bill, the Committee agreed that the Bill might be placed in category 'A'.

**Recommendations**

7. The Committee recommend that—

- (i) the categorisation and allocation of time to Bills as shown in paragraph 4 above be agreed to by the House;
- (ii) Shri Yashpal Singh be permitted to move for leave to introduce his Constitution (Amendment) Bill, 1965; and
- (iii) the classification of the Sikh Gurdwaras Bill, 1964 by Sardar Amar Singh Saigal be changed from category 'B' to category 'A'.

**NEW DELHI:**

August 16, 1965.

Sravana 25, 1987 (Saka).

**S. V. KRISHNAMOORTHY RAO,**

*Chairman,*

*Committee on Private Members'  
Bills and Resolutions.*